

(1993) 12 SC CK 0003

In the Supreme Court Of India

Case No : Writ Petition (C) No"s. 284, 317, 327, 350, 355, 417, 442, 444, 484, 485, 523, 531, 663, 685, 706, 726, 14437, I.A. No. 3 in Writ Petition No"s. 536, 598 of 1993 and S.L.P. (C) No"s. 18061-2 of 1993

TMA Pai Foundation

APPELLANT

Vs

State of Karnataka and Others

RESPONDENT

Date of Decision : 17-12-1993

Acts Referred:

Citation : (1993) 4 SCALE 655 : (1994) 2 SCC 199

Hon'ble Judges : S. P. Bharucha, J;B.P. Jeevan Reddy, J

Bench : Division Bench

Final Decision : Dismissed

Judgement

1. The Advocate General of Karnataka State submits that of the payment seats in Karnataka 20% meant for Karnataka students, 15% for management and 15% for non Karnataka quota have already been filled up. While recording the statement we observe that if by chance of the seat remains unfilled or falls vacant in Karnataka quota, those seat/seats shall be allotted to non-Karnataka students according to the merit from the waiting list.

2. So far as Manipal Academy is concerned, it shall make admissions as per the Government decision subject to the orders, if any, passed in the SLP filed by it and coming upon on Friday, 19th November, 1993.

3. The Intervention Application filed by Shri M.K. Shashidharan, Advocate is dismissed. SLP 18061-62/93

4. List these S.L.Ps on Friday, the 19th November 1993 before a Bench of which Justice B.P. Jeevan Reddy is a Member .